
(2021) 09 DEL CK 0241

Delhi High Court

Case No: Civil Writ Petition No. 10534 Of 2021

Anshul Bajaj

APPELLANT

Vs

Union Of India Ministry
Of Home Affairs & Anr

RESPONDENT

Date of Decision: Sept. 22, 2021

Citation: (2021) 09 DEL CK 0241

Hon'ble Judges: Dhirubhai Naranbhai Patel, CJ; Amit Bansal, J

Bench: Division Bench

Advocate: Chetan Sharma, Amit Mahajan, Dhruv Pande, Amit Gupta, Vinay Yadav, Akshay Gadeock, Sahaj Garg, Jatin Puniyani

Final Decision: Disposed Of

Judgement

D.N. Patel, CJ

CM APPL. 32477/2021 (Exemption)

Allowed, subject to only just exceptions.

Application is disposed of.

W.P.(C) 10534/2021

1. This Public Interest Litigation has been preferred for the following prayers:-

Ã¢â‚¬Å“i. Issue a writ in the nature of Mandamus or any other writ of like nature thereby passing order or direction to the Respondents to remove the

unconstitutional sections from the statute.

ii. Issue a writ in the nature of Mandamus or any other writ of like nature thereby passing order or direction to the Respondents to make available the

relevant amended criminal law books/bare acts and the Judgments of the Hon'ble Supreme Court of India and the respective High Courts of the State

that would publicize the obligations & responsibilities of police officers to increase awareness about different laws and sections to police staff and

complainants who come to PS.

iii. Pass any other appropriate Order or Direction as this Hon'ble Court may deem fit.Ã¢â€

2. We have heard the Petitioner, who appears in person, and looked into the facts and circumstances of the case. It is submitted by the Petitioner that

a representation dated 25.08.2021 has already been preferred, which is at Annexure P-6 to the memo of this writ petition and that suffice would it be

if a suitable direction is given to the concerned Respondent Authorities to decide the same in accordance with law within stipulated time.

3. In view of this submission, we hereby direct the concerned Respondent Authorities to decide the representation dated 25.08.2021 (Annexure P-6 to

the memo of this writ petition), in accordance with law, rules and regulations and Government policies applicable to the facts and circumstances of the

case as early as possible and practicable.

4. With these observations, this writ petition is hereby disposed of.